

(c) Relaying work is Project work. Casual labour employed on Projects are not eligible for temporary status but only for being paid wages at 1/30th of the minimum of the scale plus dearness allowance on completion of six months continuous service.

Inadequate supply of Sulphuric Acid to small Industries in West Bengal

1187. SHRI S. N. SINGH DEO:

SHRI TUNA ORAON:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether his Ministry has received any representation from the small units in West Bengal about the difficulties in getting adequate quantities of Sulphuric Acid at reasonable prices;

(b) if so, the broad outlines of the representations; and

(c) the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) and (b). Yes, Sir. The representations were to the effect that supplies of sulphuric acid to small scale units in the Calcutta region were inadequate and that the prices charged for the supplies made were also high.

(c) The position was reviewed at a meeting held jointly with the representatives of the manufacturers and the consumers. The manufacturers have been advised to make special efforts to meet sulphuric acid requirement of small-scale units. In regard to the price aspect, they were also advised to agree on a price which would be fair to both the parties.

Loss to Durgapur Projects Limited due to clandestine supply of gas

1188. SHRI M. KATHAMUTHU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Durgapur Projects Limited has been losing Rs. 4,80,000 a month for some time because of the clandestine supply of gas to industrial and domestic consumers by its officials;

(b) if so, the facts thereof; and

(c) steps taken against those officials?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) to (c). The requisite information is being collected and will be placed on the Table of the Lok Sabha as early as possible.

Employees of different status suffered punishment due to strike on Central Railway, Division-wise and Workshop-wise

1189. SHRIMATI ROZA DESHPANDE: Will the Minister of RAILWAYS be pleased to state:

(a) the number of employees permanent, temporary, casual on monthly rates of pay and casual on daily rates of wages, who were dismissed, removed or whose services were terminated due to May, 1974 strike on the Central Railway, Division-wise and workshop-wise;

(b) the number of employees of each category, who have since been taken back on duty;

(c) the number of employees of each category who are yet to be taken back; and

(d) the reasons for the delay in their re-instatement?